

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).27113/2014

(Arising out of impugned final judgment and order dated 18/10/2013 in WP No.12584/2013 passed by the High Court Of M.P. At Indore)

STATE OF M.P.

Petitioner(s)

VERSUS

MOHAN LAL

Respondent(s)

Date : 03/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s) Mr. Mishra Saurabh,Adv.
Ms. Vanshaja Shukla,Adv.

For Respondent(s) Mr. Dushyant Parashar,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the respondent has submitted that the respondent would be happy to receive a sum of Rs.5 lakhs in lump sum and would not insist for reinstatement or backwages and he will give such a proposal/representation to the petitioner within one week from today.

We hope that the petitioner will decide such representation objectively, if made within a week from today.

List the matter on 28th August, 2015, so as to enable the petitioner to consider the representation. On the next date of hearing the petitioner shall state the decision taken on the representation.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar